

RAJYA SABHA

Friday, 3rd December 1954

The House met at eleven of the clock, MR. CHAIRMAN in the Chair

PETITIONS ON HINDU MARRIAGE AND DIVORCE BILL, 1952

SECRETARY: Sir, I have to report to the House that 157 petitions relating to the Hindu Marriage and Divorce Bill, 1952 pending before this House, have been received by me.

PAPERS LAID ON THE TABLE

REPORT (1954) OF TARIFF COMMISSION ON CONTINUANCE OF PROTECTION TO (1) ZIP FASTENER INDUSTRY, (2) SEWING MACHINE INDUSTRY AND (3) PICKERS INDUSTRY.

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): Sir, I lay on the Table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(1) (i) Report (1954) of the Tariff Commission on the continuance of protection to the Zip Fastener Industry.

(ii) Government Resolution No. 63(i)-T.B./54, dated the 1st December 1954.

(2) (i) Report (1954) of the Tariff Commission on the continuance of protection to the Sewing Machine Industry.

(ii) Government Resolution No. 18(5)TB/54, dated the 1st December 1954.

(3) (i) Report (1954) of the Tariff Commission on the continuance of protection to the Pickers Industry.

(ii) Government Resolution No. 26(i)-T.B./54, dated the 1st December, 1954

[Placed in Library. See Nos. S-457/54, S-458/54 and S-459/59 for 1 to 3.]

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1954

SHRI P. S. RAJAGOPAL NAIDU (Madras): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

SHRI P. S. RAJAGOPAL NAIDU: Sir, I introduce the Bill.

THE ANCIENT AND HISTORICAL MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS (DECLARATION OF NATIONAL IMPORTANCE) SECOND AMENDMENT BILL, 1954.

DR. RAGHUBIR SINH (Madhya Bharat): Sir, I beg leave to introduce a Bill further to amend the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Act, 1951.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Act, 1951."

The motion was adopted.

DR. RAGHUBIR SINH: Sir, I introduce the Bill.